

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
Appeal No. 4 of 2007**

Dated : February 21, 2007

**Present:**

Hon'ble Mr. Justice Anil Dev Singh, Chairperson  
Hon'ble Mr. A.A. Khan, Technical Member

**Visva Bharati  
V/s.**

**-Appellant**

**West Bengal State Electricity Board & Ors.**

**-Respondents**

Counsel for the Appellant : Mr. R. Venkataramani, Sr. Adv., with  
Mr. P. Addy  
Counsel for the Respondents : Mr. Dipak Bhattacharyya with  
Mr. K. Banerjee for Resps. 1 to 3  
Mr. Pratik Dhar & Mr. C.K. Rai for Resp.4

**ORDER**

Mr. Dipak Bhattacharyya, the learned counsel for the first respondent, states that the West Bengal State Electricity Board shall supply uninterrupted power to Visva Bharati, except in events of system failure and natural calamities.

In view of the statement of the learned counsel for the West Bengal State Electricity Board, the appeal does not survive and the same is disposed of in terms of his statement.

**(A.A.Khan)  
Technical Member**

**(Anil Dev Singh)  
Chairperson**